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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + EX.F.A. 11/2019 & CM APPL. 14330/2019

TATA POWER DELHI DISTRIBUTION LTD ..... Appellant

Through: Mr. Sudhir Nandrajog, Sr. Advocate

with Mr. Manish Srivastava, Mr.

Rahul Gupta, Advocates.

versus

DATA CABLE LTD & ORS

..... Respondents

Through:

Mr. Darpan Sachdeva, Advocates for

R-2

**CORAM:** 

HON'BLE MS. JUSTICE ANU MALHOTRA

ORDER

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29.03.2019

## CM APPL. 14331-14332/2019 (Ex.)

Exemptions allowed subject to all just exceptions.

The applications stand disposed of.

## EX.F.A. 11/2019 & CM APPL. 14330/2019

Learned counsel for the respondent no.2 is present on advance notice. Notice of the petition and of the accompanying application CM APPL. 14330/2019 be issued to the respondent nos. 1 & 3 on taking of steps by the petitioner through all permissible modes, process returnable for 31.07.2019.

Subject to deposit of amount of Rs.6,04,698.66/- as averred in para 1 of the execution petition bearing Execution Petition No.9182/16 in the Court of the learned ADJ-07, South East, Saket in





the form of an FDR in the name of the Court within a period of two weeks, the operation of the impugned order would stand stayed.

Copy of the order be given Dasti under the signatures of the Court Master.

ANU MALHOTRA, J

**MARCH 29, 2019/NC**